

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

No. L-7/143/158/2008-CERC

Dated 2<sup>nd</sup> June, 2010

**NOTIFICATION**

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, ("hereinafter referred to as "the principal regulations"), namely:

1. **Short title and commencement.** (1) These regulations may be called the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2010.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. **Amendment of Regulation 3 of principal regulations:** Sub-clause (a) of clause (3) of Regulation 3 of the principal regulations shall be substituted as under, namely:

**“(3) Capital adequacy and Liquidity Requirements**

(a) Considering the volume of inter-State trading proposed to be undertaken, the net worth of the applicant for three years immediately preceding the year in which the application is made or such lesser period during which the applicant may have been incorporated, registered or formed and on the date of special

balance sheet accompanying the application, shall not be less than the amounts specified hereunder:

<b>Sr. No.</b>	<b>Category of the Trading Licence</b>	<b>Volume of Electricity proposed to be traded in a year</b>	<b>Net Worth (Rs. in crore)</b>
1	Category I	No Limit	50.00
2	Category II	Not more than 1500 MUs	15.00
3	Category III	Not more than 500 MUs	5.00
4	Category IV	Not more than 100 MUs	1.00

3. **Amendment of Regulation 15 of principal regulations:** Clause (1) of Regulation 15 of the principal regulations shall be substituted as under:

**“15. Existing Licensees.**

(1) The existing licensees granted licence under the provisions of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2006 shall be re-classified as under, namely:

<b>Category as per Trading License Regulations, 2004 as amended.</b>	<b>Existing Category</b>	<b>Proposed Category</b>
F (if trading above 1500 MUs)	I (if trading above 1500 MUs)	I
D, E & F (if trading upto 1500 MUs)	I (if trading upto 1500 MUs)	II
B & C	II	III
A	III	IV

sd/-  
(Alok Kumar)  
Secretary

Note: Principal regulations were published on 24.2.2009 in Part III, Section 4 of the Gazette of India (Extraordinary) No 28 and amended in terms of

- Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2009 published in Gazette of India (Extraordinary) Part III Section 4 dated 2.6.2009 and
- Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2009 published in Gazette of India (Extraordinary) Part III Section 4 No.197 dated 23.10.2009.